

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4691/2011

(From the judgement and order dated 31/05/2011 in CRLMB
No.843/2011 in BA No.586/2011 of The HIGH COURT OF DELHI AT
NEW DELHI)

KULWANT SINGH BAGGA

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(With appln(s) for stay of arrest and office report)

Date: 21/02/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAIFor Petitioner(s) Mr. O.P. Bhadani, Adv.
Mr. Rajiv Kumar, Adv.
For Mr. Brij Bhusan, Adv.For Respondent(s) Mr. P.P. Malhotra, ASG
Mr. Siddhartha Dave, Adv.
Mr. V.K. Biju, Adv.
Mr. B.V. Balram Das, Adv.
For Mrs Anil Katiyar, Adv.UPON hearing counsel the Court made the following
O R D E RThe petitioner is directed to implead the
complainant as respondent no.2.

Issue notice to respondent no.2.

Put up on service of notice.

During the pendency of the special leave petition,
the interim protection granted earlier to the petitioner
shall continue to remain operative.

(Neetu Khajuria) (Sneh Bala Mehra)

Sr.P.A. Court Master